

OFFICIAL MEMORANDUM OF PRINCIPAL DISTRICT JUDGE,

DINDIGUL

Dated the 27th day of April 2021

Sub : COVID-19 – Spread of Corona Virus Pandemic – Preventive measures to control the spread of COVID-19 – Production of sureties before the trial Courts – Already ordered – Production of sureties deferred and condition modified – Directions – Issued – Reg.

Since there is surge in COVID-19 cases in recent days, as a precautionary measure to prevent further spread of infection, the bail orders passed by all the Magistrates/Judges of this District for the period from 15.4.2021 to 26.4.2021, the condition imposed in respect of production of sureties before the trial Courts in all orders are hereby deferred and modified under Section 439(1)(b) Cr.P.C. as detailed hereunder as well as the bail and anticipatory bail orders passed by this Court for the period from 15.4.2021 to 26.4.2021, the condition imposed in respect of production of sureties before the trial Courts in all orders are hereby deferred and modified as detailed hereunder.

In case of U/s. 439 Cr.P.C. (Custody Bail)

“The petitioners/accused are ordered to be released on bail on executing their own bond for a sum of Rs.10,000/- with two sureties each for a like sum to the satisfaction of the concerned Magistrate.”

is modified as

“The Petitioners/accused are ordered to be released on bail on executing their own bond for a sum of Rs.1,000/- each before concerned Superintendent of Prison and the petitioners are directed to surrender before the concerned Magistrate **in between the period from 2.6.2021 to 16.6.2021** and execute their own bond for a sum of Rs.10,000/- with two sureties for a like sum each to the satisfaction of the Magistrate concerned without fail, failing which the bail shall stands cancelled automatically.”

In case of U/s. 438 Cr.P.C. (Anticipatory Bail)

“The Petitioners/Accused shall in the event of arrest by the respondent police or their surrender before the learned Magistrate concerned within 15 days from the date of this order, be released on bail on executing their own bond for a sum of Rs.10,000/- with two sureties each for a like sum to the satisfaction of the learned Magistrate concerned.”

is modified as

“The petitioners/accused shall in the event of arrest by the respondent police or their surrender before the learned Magistrate concerned **in between the period from 2.6.2021 to 16.6.2021** be released on bail on executing their own bond for a sum of Rs.10,000/- with two sureties each for a like sum to the satisfaction of the learned Magistrate without fail, failing which the anticipatory bail shall stands cancelled automatically.”

This modification comes into force immediately.

The learned counsel for the accused, accused and sureties are hereby directed to adhere to follow the COVID-19 standard operating procedures prescribed by the Hon'ble High Court as well as Central / State Government from time to time.

M. J. 27/4/21

Principal District Judge,
Dindigul.

To

- 1) All The Judicial Officers in Dindigul District (Though Mail and Post).
- 2) All Bar Associations in Dindigul District (Though Mail and Post).
- 3) The Public Prosecutor and all the A.P.P.s. (Though Mail and Post).
- 4) The Superintendent of Police, Dindigul District (Though Mail and Post).
- 5) All the S.H.O.s., Dindigul District.
- 6) All the Jail Authorities of Dindigul District.